

the representatives of various States in this regard; and

ges. These discussions are still to be held.

(c) the action taken thereon ?

Allocation for Mentally Retarded People

THE MINISTER OF EDUCATION (SHRI K.C. PANT) : (a) : The amendment made to the University Grants Commission Act does not empower the Commission to derecognise the degrees obtained from any college. The amended provision enables the Commission only to prohibit colleges which violate the provisions of the regulations framed under Section 12-A of the UGC Act from presenting any student for the award of the qualification concerned. The Commission has not so far invoked this provision.

*140. **DR. KRUPASINDHU BHOI :** Will the Minister of SOCIAL AND WOMEN'S WELFARE be pleased to state :

(a) the steps taken or proposed to be taken to help the mentally retarded;

(b) the allocation made for the purpose during the last three years, year-wise; and

(c) the steps taken to see that it is properly utilized and reaches the deserving persons ?

(b) and (c) : The Commission has appointed a Committee to frame regulations under the amended provision. This Committee had a meeting at Bombay on February 9, 1985 at which discussions were held with the representatives of the Governments of Maharashtra and Gujarat, and also the Principals of some unaided and self-supporting colleges. A similar meeting was held at Bangalore on February 26, 1985. After these meetings, the Committee decided to have further discussions with the representatives of the managements of selected private colle-

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL AND WOMEN'S WELFARE (SHRIMATI M. CHANDRASEKHAR) : (a) to (c) : The Central Government provides financial assistance to voluntary organisations for promoting education, training and rehabilitation of the mentally disabled persons. During the last three years the following amounts have been released to voluntary organisations :

	1981-82	1982-83	1983-84
			(Rs. in lakhs)
Voluntary Organisations	31.53	40.27	46.30

2. A National Institute for the Mentally Handicapped has recently been set up at Hyderabad. A sum of Rs. 5 lakhs each was released to the organisation during 1983-84 and 1984-85.

school for mentally handicapped children viz Model School for the Mentally Deficient Children in New Delhi. During the past three years the following amounts have been released to the School :

3. The Ministry runs a special

	1981-82	1982-83	1983-84
			(Rs. in lakhs)
School	6.90	7.24	8.47

4. Scholarships are given to the mentally handicapped children in Class-IX and onwards for pursuing academic and vocational studies.

5. Special employment exchanges register mentally handicapped persons for placement in jobs.

6. Grants are given to voluntary organisations for service programmes on the basis of audited accounts for the past year and recommendations of the State Government. The accounts of the National Institute, the Model School and the scholarship Scheme are audited by the Comptroller and Auditor General of India.

Cancellation of Driving Licences for want of Photographs by Delhi Traffic Police

661. SHRI G. VIJAYA RAMA RAO : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government are aware of the new rule being followed by the Delhi Traffic Police cancelling all valid driving licences for want of photographs of drivers;

(b) whether Government are aware that even drivers of over 10-12 years experience with valid licences are being required to go in for Learners Licences; and

(c) if so, what steps Government propose to take to redress the grievances of such valid licence holders?

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI) : (a) The Motor Vehicles Act was amended in 1982 whereby a special provision made in Section 11 of the M.V. Act 1939, makes it mandatory to have the photographs of drivers affixed on all new licences as well as licences issued prior to the amendment within a stipulated period.

(b) and (c) : Licences-holders who have not got the photographs affixed on driving licences during the stipulated period cease to hold a valid driving licence.

However, in such cases, the Delhi Administration is condoning the period of 60 days of learners licence prescribed under Rule 2.14 of Delhi Motor Vehicles Rules and issuing fresh licences on completion of formalities laid down under Section 7 of the Motor Vehicle Act.

Trains Hauled by Electric Engines

662. SHRI LAKSHMAN MALLICK : Will the Minister of RAILWAYS be pleased to state the details regarding the trains being hauled by electric engines in the country at present ?

THE MINISTER OF RAILWAYS (SHRI BANSI LAL) : Average number of mail, express and other passenger trains hauled by electric locomotives per day on different Railways is as under :—

Central	84.5*
Eastern	117.0
Northern	103.4*
Southern BG	48.0
MG	44.3*
South Eastern	92.7*
South Central	37.3*
Western	54.0

*The number of trains is not whole on account of averaging of the trains some of which do not run daily.

The number of goods trains run by different types of tractions is maintained section-wise on each Division. Cumulative sum of the trains run in each section will, therefore, give a distorted